



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



**Insolvency and Bankruptcy Board of India
in association with
Indian Institute of Insolvency Professionals of ICAI**

organises

**Webinar on
“Recent Developments in Regulatory Framework under the Code”**

On Thursday, 29th September, 2022 from 16.00 hrs to 17.30 hrs

Since its enactment in 2016, the Insolvency and Bankruptcy Code, 2016 (IBC) has undergone six legislative interventions. In addition, the rules and regulations have also been amended from time to time based on market feedback and emerging requirements & dynamics in implementation of the IBC. In recent times, the IBC regulatory framework has witnessed several material reforms for effective implementation of the Code. Large number of issues have been attempted to be addressed by these reforms. Some of the said issues include, promoting timely admission of new cases, improving realisations, fees of IPs, balancing stakeholders’ rights in liquidation process, strengthening the role of IUs, new complaints and grievance handling framework, etc.

The Webinar aims to discuss the intent as well as contents of these developments with Insolvency Professionals. The Webinar includes a 30 minutes Q & A session for addressing queries of the participants and eliciting further feedback/suggestions.

The link for joining the Webinar is – [CLICK HERE](#)

Speakers:

Inaugural Session

- *Mr. Amit Pradhan, ED, IBBI*
- *Mr. Rahul Madan, MD, IIP of ICAI*

Technical Session

- *CA. Archana Sharma, Manager, IBBI*
- *Mr. Asit Behera, Manager, IBBI*
- *Mr. Om Prakash, Manager, IBBI*

For any further information/clarification, please write to:

workshop.ip@ibbi.gov.in
